

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 100/4210/2016**

New Delhi this the 22<sup>nd</sup> day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. P. K. Basu, Member (A)**

Pragya Chaturvedi aged about 22 years,  
Daughter of Shri. S. K. Chaturvedi,  
Lastly working as Primary Teacher (PRT),  
Personal No. 157153 in Group 'B' (Non-Gazetted)  
At Ordinance Factory Muradnagar,  
District Ghaziabad (U.P.)  
R/o. A-3/331, Sector-8, Rohini,  
Delhi-110 085.

...Applicant

(Argued by : Mr. H. P. Chakravorty, Advocate)

Versus

1. Union of India, through  
The Secretary,  
Ministry of Defence,  
South Block, New Delhi-110 001.
2. The General Manager,  
Ordinance Factory Muradnagar,  
District Ghaziabad (U.P.) 201206        ...Respondents

(Argued by : Mr. Hanu Bhaskar, Advocate)

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J) :**

The main grievance of the learned counsel, at this stage is that, although, the applicant has already filed the statutory appeal dated 05.12.2016 (Annexure A/6), but the same has not yet been decided by the Appellate Authority (A.A).

2. After hearing the learned counsel for the applicant, going through the record with their valuable help, the main Original Application (O.A) is disposed of with a direction to the Secretary, Ministry of Defence (respondent no.1), to decide the indicated appeal, already filed by the applicant, by passing a speaking

order, in accordance with law, within a period of two months, from the date of receipt of a copy of this order.

(P.K. Basu)  
Member (A)

(Justice M.S. Sullar)  
Member (J)  
22.12.2016

/Mbt/